

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3047
TO BE ANSWERED ON 05.01.2018

National Environment Regulator

3047. SHRI ASADUDDIN OWAISI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to set up a National Environment Regulator for ensuring independent oversight of green clearances given to the projects as has been directed by the Supreme Court of India;
- (b) if so, the details thereof and the time by which such a regulator is likely to be established;
- (c) whether the Government has accepted the report of expert panel headed by T.S.R. Subramanian for establishment of regulator at National and State level; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) to (d) Hon'ble Supreme Court vide its order dated 6.1.2014 in IA Nos. 1868, 2091, 2225-27, 2380, 2568 and 2937 in Writ Petition (C) No. 202 of 1995 has inter-alia directed the Government of India to set up a Regulator for appraising projects, enforcing environmental conditions for approvals and to impose penalties on the polluters. A committee of group of Ministers headed by Hon'ble Minister of Road Transport and Highways has been constituted to look into the whole matter.

The Ministry has appointed Technical Consultant (Ernst & Young and Amarchand and Mangal Das) to examine the recommendations of the TSR Subramanian Committee, identify the gaps in Indian Environmental Laws in view of land mark Judgments of the Hon'ble Supreme Court, and best practices in other countries in implementation and management of environmental laws.
